

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.2391 OF 2009
(arising out of SLP(CRL.)NO.8381/2008)

MADHU KUMARI SINHAAppellant

VERSUS

UNION OF INDIA THROUGH CBIRespondent

O R D E R

Leave granted.

Having heard the learned counsel for the parties and after going through the impugned order passed by the High Court of judicature at Patna, we are of the view that the High Court has not passed a speaking order. That being the position, we set aside the impugned order and request the High Court to dispose of the application of the appellant in accordance with law within a period of three months from the date of supply of a copy of this order to it, without granting unnecessary adjournment to either of the parties. Till such disposal of the application by the High Court, interim order dated 5th December, 2008 of this Court directing that the petitioner shall not be arrested will continue.

The appeal is disposed of accordingly.

.....J.
(TARUN CHATTERJEE)

.....J.
(SURINDER SINGH NIJJAR)

NEW DELHI,
DECEMBER 14, 2009.